

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
(IB)-1177(PB)/2018

IN THE MATTER OF:

Religare Finvest Ltd. ... Petitioner/Applicant
v.
Devera Developers Pvt. Ltd. ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)

Order delivered on 29.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Financial Creditor : Mr.Amarjit Singh Bedi, Ms.Surekha Rama, Ms. Riya Seth, Advs.
For the Intervenor : Mr. Giriraj Subramanium, Mr.Kunal Chatterji, Mr.Varad Choudhary, Ms. Shyra Hoon, Mr. Siddhant Juyal, Advs.

ORDER

New Ivn. P-41/2023 Old No.

Ld. Counsel for the Intervener i.e. M/s. Daiichi Sankyo Company Limited stated that the intervention applications and direction applications are partially numbered and partially yet to be numbered and the Registry is taking steps to remove the difficulty in numbering, so they seek some more time to comply with the numbering of all the Intervention applications and linking to the old numbers.

At the request, list the matter along with all the other pending applications **on 18.10.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)